

dination in collection and transmission of data.

**RESTRICTION ON THE USE OF PATENT
DRUGS**

535. SHRI A. D. MANI: Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that she stated at a press conference recently that she was not happy over the delay in the implementation of Government's decision to restrict the use of patented drugs; and

(b) if so what is that decision?

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): (a) Yes.

(b) The decision is to suitably amend the law relating to grant of patents in respect of drugs and baby and invalid foods.

**ZONAL PLAN OF THE N. D. M. C. FOR
DEVELOPMENT OF IMPORTANT COMMERCIAL
CENTRES**

536. SHRI SITARAM JAIPURIA: Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that the New Delhi Municipal Committee has formulated a zonal plan for the development of Connaught Circus and other important commercial places in New Delhi by constructing 13 to 14 storey buildings in this area;

(b) if so, what are the full details of the plan; and

(c) in what stages it would be completed and by when the entire plan, would be completed and at what cost?

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR) : (a) and (b) No. The draft Zonal Development Plans are being prepared by the Delhi Development Authority and not by the New Delhi Municipal Committee.

The Draft Zonal Development Plan for Zones D-1, D-4 and D-5 (Con-naught Place and extension area, Parliament Street area and D. I. Z. area) have already been prepared by the Delhi Development Authority and

published for inviting public objections. The draft Zonal Development Plan for Connaught Place area is for Connaught Place and an area upto Tolestoy Marg and School Lane and it covers a total area of about 226 acres. According to the Master Plan, commercial buildings can be erected in this area. The maximum height of buildings to be constructed in this commercial area has not been restricted. It is, however, to be governed by the floor area ratio (which is equal to the total covered area on all floors 400 in this case and the covered area of the plot multiplied by 100 and divided by the plot area). The maximum ground floor coverage is 50 per cent covered garages for cars and cycles is 5 per cent, first floor coverage 50 per cent and the coverage for second floor and above is 35 per cent. These restrictions would permit in general 12 to 16 storey buildings provided the parking space for cars, scooters and cycles is fully met in accordance with the regulations laid down by the Delhi Development Authority and in accordance with the Municipal bye-laws adopted in conformity with the provision of the Master Plan for Delhi. The heights of buildings have also to comply with the requirements of air and light plans.

For the Connaught Place area itself, the existing height lines, however, will be maintained and this will also be true for the Parliament Street where the height lines will be 70 feet.

(c) The stages of the completion of the plan etc. would be decided only after the plan has been approved finally.

**GOVERNMENT OFFICES IN DELHI AND
NEW DELHI LOCATED IN PRIVATE BUILDINGS**

537. SHRIMATI DEVAKI GOPIDAS: Will the Minister of WORKS, HOUSING AND REHABILITATION be pleased to state:

(a) the number and names of the Government offices in Delhi and New

Delhi accommodated in private buildings;

(b) the amount of rent paid per month on the above account;

(c) the persons to whom rents are paid; and

(d) the mode of fixing the rent?

THE MINISTER OF WORKS, HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) to (c) About 175 buildings owned by private Individuals are in occupation of different Ministries/Departments of the Government of India. The annual rent for these buildings amounts to about Rs. 18-00 to 20-00 lakhs. Information about the names of each private owner and the rent being paid to him is not readily available as it will have to be collected from the concerned Ministries [Departments].

(d) The properties are of two kinds—requisitioned and leased. In the case of the former, the rent is determined under the provisions of the Requisitioning and Acquisition of Immovable Property Act. In the latter case, the basis generally is the prevailing rents in the locality.

LABOUR DISPUTES IN THE MEDICAL COLLEGES AND HOSPITALS OF NEW DELHI

538. SHRIMATI DEVAKI GOPIDAS: Will the Minister of HEALTH be pleased to state:

(a) the total number of the labour/employee disputes in the medical colleges and hospitals in New Delhi pending before the concerned authorities for settlement;

(b) since how long these cases have been pending; and

(c) the steps taken by Government to expedite settlement?

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): (a) and (b) The labour/employee disputes in the medical colleges and hospitals in New Delhi pending before concerned authorities for settlement are as follows:—

Medical College/Hospital	No. of dispute since when pending
1. Lady Hardinge Medical College and Hospital.	Since February, 1962.
2. R. B. Seth Jissa Ram and Bros. Charitable Hospital.	Since November, 1963.
3. All India Institute of Medical Sciences.	Since December, 1962.

(c) (i) The dispute in the Lady Hardinge Medical College and Hospital is pending with the Chairman of the Industrial Tribunal. The next hearing is fixed for 24th December, 1963.

(ii) The dispute in the R. B. Seth Jissa Ram and Bros. Charitable Hospital relates to the discharge of 3 workers and the Management have agreed, during conciliation, to submit these cases for voluntary arbitration.

(iii) Attempts to bring about a settlement to the dispute between All India Institute of Medical Sciences and its workmen are being made by the conciliation machinery.

DEVELOPMENT WORK IN BORDER AREAS IN COLLABORATION WITH KHADI AND VILLAGE INDUSTRIES COMMISSION

539. SHRI SITARAM JAIPURIA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Central Government in collaboration with the Khadi and Village Industries Commission, propose to set up high level committees for development work in the areas bordering Pakistan and Tibet; and

Ob) if so, what are the details of the proposal?

THE MINISTER OF INDUSTRY (SHRI N. KANUNGO): (a) and (b) No such proposal is currently under consideration of the Government of India.

INTEGRATION OF HEALTH SERVICES

540. SHRI S. C. DEB: Will the Minister of HEALTH be pleased to state: